

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 395 OF 2017 &
IA NO. 820 OF 2017 AND IA NO. 478 OF 2018**

Dated: 4th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

BSES Yamuna Power Limited		Appellant(s)
	Versus		
Delhi Electricity Regulatory Commission		Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Ms. Malavika Prasad
Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s) : Mr. N. Sai Vinod for
Mr. Nikhil Nayyar for R-1

ORDER

IA NO. 478 OF 2018
(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 395 OF 2017

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 19.07.2018 after serving copy on the other side.

List the matter on **21.08.2018.**

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I.J. Kapoor)
Technical Member